

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 117 of 2011, IA No. 192 of 2011
IA No. 193 of 2011, IA No. 298 of 2011
& IA No. 62 of 2012**

Dated : 23rd May, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Konaseema Gas Power Ltd. Appellant(s)

Versus

A.P.E.R.C. & Ors.Respondent(s)

**Counsel for the Appellant(s): Mr. Amardeep Jaiswal,
Mr. Jafar Alam, Mr. Siddharth
Silwal and Mr. Spandan
Mr. Sanjay Bhatt for Interveners**

**Counsel for the Respondent (s): Ms. Surbhi Sharma for R-3 to 7
Mr. K.V. Mohan and
Mr. K.V. Balakrishnan for APERC
Mr. Solomon Herme and
Mr. Nagaraj Naram for APERC**

**Appeal No. 100 of 2010 &
IA No. 53 of 2012**

Konaseema Gas Power Ltd. Appellant(s)

Versus

A.P.E.R.C. & Ors.Respondent(s)

**Counsel for the Appellant(s): Mr. Amardeep Jaiswal,
Mr. Jafar Alam, Mr. Siddharth
Silwal and Mr. Spandan**

**Counsel for the Respondent (s): Ms. Surbhi Sharma for R-3 to 7
Mr. K.V. Mohan and
Mr. K.V. Balakrishnan for APERC
Mr. Solomon Herme and
Mr. Nagaraj Naram for APERC**

ORDER

The learned counsel for the State Commission has finished his arguments. We have heard the arguments of other respondents also. The learned counsel for the Appellant wants to make rejoinder submissions.

The learned counsel for the Commission is directed to file his comprehensive written submissions on or before 28.5.2012 after serving copy on the other side. The learned counsel for the appellant is directed to file his comprehensive written submissions on or before 29.5.2012 after serving copy on the other side. The learned counsel for the respondent 3 to 7 is directed to file her comprehensive written submissions on or before 30.5.2012 after serving copy on the other side.

Post the matter for further hearing on **31.5.2012.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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